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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. No. 16 /2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (T) Shri S.Vijayaraghavan**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23rd March, 2017, 10.30 A.M

Name of the Company		Seri Equipment Finance Ltd. -Versus- Sree Metaliks Limited.	
Under Section		7	I B C
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Rahul Anady,

Edelweiss Asset
Reconstruction Company
Ltd.Rahul Anady,
23/3/17.

2. S. M. Gupta, FCS

Interim Insolvency
ProfessionalSupts
23/3/173. Bansi Dikshit
(AR).Srei Equipment
Finance LimitedBanshi
23/03/2017

4. KULDEEP VERMA

Resolution Professional


Kuldeep Verma
23/03/2017

ORDER

Ld. Counsel for the Edelweiss Asset Reconstruction Company
Ltd., Interim Resolution Professional, Ld. Counsel for Srei Equipment
Finance Limited and Resolution Professional are present.

Mr. Kuldeep Verma, Resolution Professional is present in court and he has submitted his consent letter in the office. In this case order was passed for appointment of Resolution Professional which is subject to approval under section 22(5) of the IBC 2016 by Insolvency & Bankruptcy Board. He shall continue to function as Resolution Professional till the Board confirms his appointment as Resolution Professional. He shall discharge the duties of Resolution Professional till further order.

List the matter on 13/04/2017 for further order.


(S. Vijayaraghavan)
Member (T)


(Vijai Pratap Singh)
Member (J)